

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE**

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**LOK SABHA**

**STARRED QUESTION NO.\*190**

**TO BE ANSWERED ON MONDAY THE 02<sup>ND</sup> AUGUST, 2021**  
**SRAVANA 11, 1943 (SAKA)**

**GST SLABS**

**\*190. SHRI SANJAY KAKA PATIL**

Will the Minister of FINANCE be pleased to state:

(a) whether the Government can take decision to change the Goods and Services Tax (GST) slabs for goods and services;

(b) if so, the details thereof;

(c) whether the Government has established a study committee for GST slabs transformation; and

(d) if so, the details thereof?

**ANSWER**

**MINISTER OF FINANCE**  
**(Mrs. NIRMALA SITHARAMAN)**

**(a), (b), (c) and (d) : A statement is placed on the Table of the House.**

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STATEMENT REFERRED TO IN REPLY TO THE LOK SABHA STARRED QUESTION NO.190 RAISED BY SHRI SANJAY KAKA PATIL FOR 2<sup>nd</sup> AUGUST, 2021 ON GST SLABS

(a & b): In terms of Article 279A(4) of the Constitution, the GST Council shall inter alia make recommendations to the Union and States on the rates, including floor rates with bands, of goods and services tax. Accordingly, the GST slabs/rates are prescribed on the specific recommendation of the GST Council, which consist of Union Finance Minister, and Minister, as nominated by each state.

(c & d): No such study committee has been established by the Government.